



കേരള സർക്കാർ  
Government of Kerala  
2021



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2021-2023

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

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	Thiruvananthapuram, Tuesday	1196 മീനം 16 16th Meenam 1196		
		1943 ചൈത്രം 9 9th Chaithra 1943		

## PART I

### Notifications and Orders issued by the Government

**General Administration Department**  
**General Administration (Strictly Confidential)**

**NOTIFICATION**

No. 147/SC2/2021/GA(SC).

*Thiruvananthapuram, 3rd March 2021.*

Sri Murali Purushothaman, Sri Ziyad Rahman, Alevakkatt Abdul Rahiman, Sri Karunakaran Babu and Dr. Kausar Edappagath, who were appointed as Additional Judges of the High Court of Kerala as per Government of India Notification No. K. 13024/03/2019-US.I dated 22-2-2021, were duly sworn in and assumed charge as such on the forenoon of 25th February, 2021.

By order of the Governor,  
DR. V. P. JOY,  
Chief Secretary.

**Labour and Skills Department**  
**Labour and Skills (A)**

**ORDERS**

(1)

G. O. (Rt.) No. 375/2021/LBR.

*Thiruvananthapuram, 19th February 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Sunny Philip, Grace Arts, Panthal Veedu, Vellackinar Ward, Alappuzha-1 and the driver of the above referred establishment Sri Sibichan, Jeena Bhavan, Punnapra, Alappuzha in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam, The Labour Court will pass the award within a period of three months.